

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Insolvency) No. 1035 of 2020

In the matter of:

Nidhi Rekhan

....Appellant

Vs.

Samyak Projects Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Manish Kaushik, Advocates.

For Respondent:- None

**ORDER
(Through Virtual Mode)**

22.02.2021 Notice served on the Respondent, however, nobody is present on behalf of the Respondent. Appearance of the Respondent is awaited.

The Appellant is directed to serve the notice again through email on the Respondent.

Let the matter be fixed 'For Admission (After Notice) on **25th March, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/Kam.